

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-120/2003/6043/A

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,

Smti. Barnali Mahanta,  
Member, MACT, Goalpara.

Dated Guwahati the 26<sup>th</sup> July, 2024.

Sub: **Earned leave.**

Ref:- Letter No. MACT/GLP/2024/937 dtd. 18.07.2024.

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for three days from 18.07.2024 to 20.07.2024** (prefixing 17.07.2024; suffixing 21.07.2024), **along with station leave permission, from the evening of 16.07.2024 till the morning of 22.07.2024**, has been granted. Further, you are to hand over charge to the District and Sessions Judge, Goalpara, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-120/2003/6044-6046/A, dated 26.07.2024**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information. (Copy of leave application is enclosed herewith).
2. The District and Sessions Judge, Goalpara.
- ✓ 3. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**